

(c) and (d) It is not correct to say that the process of registration of marriages is cumbersome. The process for compulsory registration of marriage are worked out by respective State Governments and the Union territory Administrations by making suitable legislation/rules or by amending existing legislation/rules on the basis of the situation obtained in their respective territories to make the process simple and easier. Hence no separate action by the Central Government is considered neccessary.

Appointment of notaries

†3484. SHRI ISHWARLAL SHANKARLAL JAIN: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Ministry has not provided certificates to the persons clearing the interview held a few months back for registration as notaries;

(b) if so, the details thereof and if not, the reasons therefor;

(c) the details of notaries appointed during the last two years in Maharashtra, district-wise; and

(d) the guidelines/rules and conditions specified by the Ministry for candidates interested to be a notary?

THE MINISTER OF LAW AND JUSTICE (SHRI SALMAN KHURSHEED) : (a) and (b) The memorials of the lawyers received upto 31.12.2010 were examined and the lawyers whose memorials have been found in order were interviewed. 1001 lawyers have been selected out of which, 153 certificates of practice have already been issued. Steps are being taken to issue certificates of practice to the remaining persons expeditiously.

(c) A statement showing the number of notaries appointed district-wise during the last two years in Maharashtra is given in the Statement (*See below*).

(d) Notaries are appointed strictly in accordance with the provisions of Notaries Act, 1952 and the Notaries Rules, 1956.

†Original notice of the question was received in Hindi.

Statement

*The number of Notaries appointed during the last two
year in Maharashtra District-wise*

Sl.No.	Districts	Notaries Appointed during	
		2009	2010
1	2	3	4
1.	Ahmednagar	07	05
2.	Akola	02	02
3.	Amravati	-	01
4.	Aurangabad	-	03
5.	Bhandara	-	01
6.	Beed	-	-
7.	Buldhana	05	-
8.	Chandrapur	01	-
9.	Dhule	01	02
10.	Gadchiroli	-	01
11.	Gondia	-	-
12.	Hingoli	01	-
13.	Jalgaon	02	02
14.	Jalna	-	01
15.	Kolhapur	02	01
16.	Latur	01	-
17.	Mumbai City	17	17
18.	Mumbai suburban	04	02

1	2	3	4
19.	Nandurbar	-	-
20.	Nanded	04	02
21.	Nagpur	09	12
22.	Nashik	10	08
23.	Osmanabad	01	02
24.	Parbhani	01	02
25.	Pune	19	27
26.	Raigad	-	01
27.	Ratnagiri	-	-
28.	Sindhudurg	02	01
29.	Sangli	02	04
30.	Solapur	01	03
31.	Satara	05	02
32.	Thane	12	15
33.	Wardha	-	-
34.	Washim	01	01
35.	Yavatmal	02	-

Disposal of pending cases in High Courts

† 3485. SHRI RAMCHANDRA PRASAD SINGH : Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether it is a fact that the pending cases in High Courts of the country are rising constantly since March 31, 2009;

(b) if so, the facts in this regard and the number of cases pending as on March 31, 2009 and July 31, 2011 respectively; and

†Original notice of the question was received in Hindi.